

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 83 of 2013

Dated : 17th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s. Dhamra Port Company Ltd. ... Appellant(s)

Versus

**Odisha Electricity Regulatory Commission
& Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr. R.M. Patnayak
Mr. P.P. Mohanty
Mr. Dhananjaya Mishra
Mr. Rajbhushan

Counsel for the Respondent(s): Mr. Rutwik Panda for R-1
Mr. R.K. Mehta
Mr. R.R. Pathak for R-2 & R-3
Mr. Hasan Murtaza
Mr. Aditya Parda for R-4

ORDER

The learned counsel for the Respondent No.4 is filing the Written Submissions today in the Registry after serving copy on the other side.

The learned counsel for the Respondent Nos. 2 & 3 submits that he is not a necessary party and no reply is filed on his behalf. This statement is recorded.

Post the matter for hearing on **08.07.2013.**

**(Rakesh Nath)
Technical Member
ts/mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**